

ITEM NO.17

COURT NO.16

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 24576/2024

(Arising out of impugned final judgment and order dated 18-10-2023 in ABA No. 11447/2022 passed by the High Court Of Jharkhand At Ranchi)

KUNDAN KUMAR

Petitioner(s)

VERSUS

STATE OF JHARKHAND

Respondent(s)

(IA No.127975/2024-CONDONATION OF DELAY IN FILING and IA No.127973/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.127974/2024-EXEMPTION FROM FILING O.T. and IA No.127969/2024-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

Date : 21-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
(VACATION BENCH)

For Petitioner(s) Ms. Aakriti Priya, Adv.
Mr. Balaji Srinivasan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Considering the fact that the alleged fraud took place in the year 2014. The allegation against the petitioner is about using a forged medical certificate to enter in service of Armed Forces. However, later he was discharged and presently working in the Central Reserve Police Force (CRPF).

Prayer is for grant of anticipatory bail.

Considering the fact that the matter is still under investigation for the last about 10 years, we deem it appropriate to issue notice and grant interim protection to the petitioner. However, after the petitioner joins investigation and in case any material is found against him, this Court will consider as to whether the interim protection granted to the petitioner is to be confirmed.

Issue notice, returnable on 12.08.2024.

In the meantime, arrest of the petitioner shall remain stayed subject to his joining investigation as and when required by the Investigating Officer.

(NIRMALA NEGI)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)